

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.22/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 8<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S INTER GLOBE FINANCE LTD. &amp; ORS. V/S BENARA BEARINGS AND PISTONS LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Muskan Balasaria, proxy for : *For the Financial Creditor*  
Sh. Saurav Jain, Adv.

Sh. Eeshan Pandey, Adv. : *For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Proxy Counsel, Ms. Muskan Balasaria present on behalf of the Financial Creditor states that though the settlement talks were underway for quite sometime in the past, however the settlement talks have not finally matured, despite repeated efforts being made by the respective parties.
- 2.** Ld. Proxy Counsel representing the Financial Creditor also states that in view of the settlement having not been reached, the matter may be adjourned for some time for arguments, as the learned arguing counsel, Sh. Saurav Jain is not available today due to some bereavement in his family.
- 3.** In view of the request made by the Ld. Proxy Counsel representing the Financial Creditor, let the matter be adjourned for final hearing on 7<sup>th</sup> June, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**8<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*